


(15)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/03/2018 AT 10.30 AM

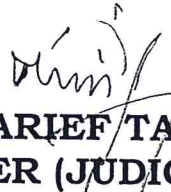
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ (JUDICIAL MEMBER)

APPLICATION NUMBER :  
PETITION NUMBER : CP/250/IB/2018  
NAME OF THE PETITIONER : DEWANCHAND RAMSARAN CORPORATION PVT LTD  
NAME OF THE RESPONDENT : WIN WIND POWER ENERGY PVT LTD  
UNDER SECTION : 9 RULE 6

S.No.	Name (in Capital)	Represented by	Signature
1.	Arun Karthik Mohan	Petitioner.	

**ORDER**

Counsel for the Petitioner submitted the preliminary arguments for admission of the Petition. A prima facie case has been made. The Petition is admitted for hearing. The Registry is directed to issue notice to the Corporate Debtor as per the addresses mentioned in the page '9' of the type set. The Petitioner is also directed to send a private notice to the Corporate Debtor to its Registered Office and also to the other address. The proof of sending the notice shall be filed along with the affidavit. Put up on 10.04.2018 at 10.30 A.M.

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)

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